

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 102
New IA-1955/2024
In
IB-749/ND/2023

IN THE MATTER OF:

M/s. Getz Cables Pvt. Ltd

Vs

NORTHERN ARC CAPITAL LIMITED &ANR

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 10 of IBC, 2016

Order delivered on 26.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Harshit Khare & Mr. Prafful Saini, Advocates.

For the Respondent : Mr. Karan Grover, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-1955/2024:-

This application has been filed seeking the following prayers:-

- *That this Hon'ble Tribunal may be pleased to allow this Application filed by the Applicant under Section 65 of the Code read with Rule 11 of the NCLT Rules, 2016;*
- *That this Hon'ble Tribunal may be pleased to reject the petition, filed by the Respondent No. 1 herein under section 10 of the Insolvency and Bankruptcy Code, 2016 with exemplary cost i.e. C.P.(IB) No. 749/ND/2023 Getz Cables Pvt. Ltd. Vs. Norther ARC Capital Limited & Anr.; and*

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice.

Learned Counsel appearing for the Respondent accepts notice and seeks time to file reply affidavit. One week time granted.

List the matter on **08.05.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Shammy
26.04.2024

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)